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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration D.A.No.449 of 1988

Mata Deen & Others ..... Applicants

Versus

General Manager, Northern Railway,  
New Delhi & Others ..... Respondents.

Hon.Ajay Johri, A.M.

Hon.G.S.Sharma, J.M.

(By Hon.G.S.Sharma, J.M.)

In this petition under Section 19 of the Administrative Tribunals Act ~~19~~ XIII of 1985 the applicants have worked as Casual Labourers under respondent No.3 for certain period upto May, 1983.

It is alleged that when the applicants were stopped from working they were told that as and when there <sup>is</sup> ~~is~~ any work they will be engaged again. After that the applicants were not called for the work and they filed this application before this Tribunal with a prayer that the respondents be directed to treat the applicants ~~being~~ <sup>in</sup> continuous service u.e.f. 15.5.83 with all consequential benefits. Today an amendment application has been moved on behalf of the applicants for seeking a relief that the services of the applicants be regularised in terms of the decision of the Hon'ble Supreme Court. We have considered the amendment application as well as the merits of this petition of the applicants in the light of the submissions made by

(A3  
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the learned counsel for the applicants and feel that so far as the original claim of the applicants is concerned it is barred by limitation. Regarding the new relief sought to be introduced we feel inclined that the respondents should consider their case for absorption in the railway service in accordance with the various directions of the Railway Authorities issued in this regard.

2. We accordingly direct that the respondents shall consider the case of the applicants for absorption in railway service in accordance with the relevant scheme framed by the railway administration in the light of the directions of the Hon'ble Supreme Court, on their turn. On the above terms the petition is disposed of finally.

*Subarao*

J.M.

*Verma*

A.M.

Dated the 11th Aug., 1988.

RKM